



The Andhra Pradesh (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) Act, 1994

Act 2 of 1994

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THE ANDHRA PRADESH (REGULATION OF APPOINTMENTS TO PUBLIC SERVICES AND RATIONALISATION OF STAFF PATTERN AND PAY STRUCTURE) ACT, 1994.

ACT No. 2 OF 1994.

[15th January, 1994.]

AN ACT TO REGULATE APPOINTMENTS AND PROHIBIT IRREGULAR APPOINTMENTS IN OFFICES AND ESTABLISHMENTS UNDER THE CONTROL OF THE STATE GOVERNMENT, LOCAL AUTHORITIES, CORPORATIONS OWNED AND CONTROLLED BY THE STATE GOVERNMENT AND OTHER BODIES ESTABLISHED UNDER A LAW MADE BY THE LEGISLATURE OF THE STATE TO RATIONALISE THE STAFF PATTERN AND PAY STRUCTURE OF EMPLOYEES THEREIN AND FOR MATTERS CONNECTED THEREWITH OR INCIDENTAL THERETO.

*Received the assent of the Governor on the 15th January, 1994. For Statement of objects and Reasons, Please see the Andhra Pradesh Gazette, Part IV-A, Extraordinary, dated the 22nd December, 1993, P. 18-22.

A

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-fourth Year of the Republic of India as follows:-

Short title and commence- ment. 1. (1) This Act may be called the Andhra Pradesh (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) Act, 1994.

(2) It shall be deemed to have come into force with effect on and from the 25th November, 1993.

Definitions. 2. In this Act unless the context otherwise requires,-

(i) 'competent authority' means the officer or authority specified by the Government by notification to exercise the powers and perform the functions of a competent authority under this Act and they may specify the different authorities for different purposes, different districts and different departments and institutions;

(ii) 'daily wage employee' means any person who is employed in any public service on the basis of payment of daily wages and includes a person employed on the basis of nominal muster roll or consolidated pay either on full-time or part-time or piece rate basis or as a workcharged employee and any other similar category of employees by whatever designation called other than those who are selected and appointed in a sanctioned post in accordance with the relevant rules on a regular basis;

(iii) 'Government' means the State Government;

(iv) 'local authority' means, -

- (a) a Gram Panchayat established under the Andhra Pradesh Gram Panchayats Act, 1954; Act 2 of 1954.
- (b) a Mandal Praja Parishad or a Zilla Praja Parishad established under the Andhra Pradesh Mandala Praja Parishads, Zilla Praja Parishads and Zilla Pranalika and Abhivrudhi Sameeksha Mandals Act, 1956; Act 31 of 1956.
- (c) a Municipality constituted under the Andhra Pradesh Municipalities Act, 1965; and Act VI of 1965.
- (d) a Municipal Corporation established under the relevant law, for the time being in force, relating to Municipal Corporations;
- (v) 'Notification' means, a notification published in the Andhra Pradesh Gazette;
- (vi) 'Public Service' means, services in any office or establishment of,--
- (a) the Government;
 - (b) a local authority;
 - (c) a Corporation or undertaking wholly owned or controlled by the State Government;
 - (d) a body established under any law made by the Legislature of the State whether incorporated or not, including a University; and
 - (e) any other body established by the State Government or by a Society registered under any law relating to the registration of societies for the time

being in force, and receiving funds from the State Government either fully or partly for its maintenance or any educational institution whether registered or not but receiving aid from the Government.

(vii) 'Schedule' means, the Schedule appended to this Act.

Prohibition of daily wage appointments and regulation of temporary appointments.

3. (1) The appointment of any person in any public service to any post, in any class, category or grade as a daily wage employee is hereby prohibited.

(2) No temporary appointment shall be made in any public service to any post, in any class, category or grade without the prior permission of the competent authority and without the name of the concerned candidate being sponsored by the Employment Exchange.

Regulation of recruitment.

4. No recruitment in any public service to any post in any class, category or grade shall be made except, --

(a) from the panel of candidates selected and recommended for appointment by the Public Service Commission/College Service Commission where the post is within the purview of the said Commission;

(b) from a panel prepared by any Selection Committee constituted for the purpose in accordance with the relevant rules or orders issued in that behalf; and

(c) from the candidates having the requisite qualification and sponsored by the Employment Exchange in other cases where recruitment otherwise than in accordance with clauses (a) and (b) is permissible.

Explanation:- For the removal of doubts it is hereby declared that nothing in this section shall apply to compassionate appointments made in favour of son/daughter/spouse of any person employed in public service who dies in harness or who retires from service on medical grounds, in accordance with the relevant orders issued from time to time.

5. Where an appointment is not in accordance with section 4, the drawing authority shall not sign the salary bill of the appointee concerned and the Pay and Accounts Officer, Sub-Treasury Officer or any other officer who is charged with the responsibility of passing the salary bill shall not pass such bill unless a certificate issued by the appointing authority to the effect that the appointment has been made in accordance with section 4 is attached to the first salary bill of the appointee concerned. Bills not to be passed.

6. (1) Where any holder of an elective office or any officer or authority makes any appointment in contravention of the provisions of this Act,- Penalties

(a) it shall be deemed in the case of the holder of an elective office that he has abused his position or power and accordingly the competent authority shall initiate proceedings for his removal; and

(b) in the case of an officer or authority it shall be deemed that he is guilty of misconduct and the competent authority shall initiate action under the relevant disciplinary rules.

(2) In addition to taking action under sub-section (1) the pay and allowances paid to the person whose appointment is in contravention of the provisions of this Act shall be deemed

Act 9 of
1989.

to be an illegal payment and a loss to the Government or, as the case may be, to the concerned institution and the same shall be recoverable by surcharging the same under the Andhra Pradesh State Audit Act, 1989 against the person, officer or authority who makes such appointment in contravention of the provisions of this Act or where such surcharge is not possible under the said Act in accordance with such manner as may be prescribed including as arrears of land revenue.

Bar for
regularisa-
tion of
services.

7. No person who is a daily wage employee and no person who is appointed on a temporary basis under section 3 and is continuing as such at the commencement of this Act shall have or shall be deemed ever to have a right to claim for regularisation of services on any ground whatsoever and the services of such person shall be liable to be terminated at any time without any notice and without assigning any reasons:

Provided that in the case of Workmen falling within the scope of section 25-F of the Industrial Disputes Act, 1947, one month's wages and such compensation as would be payable under the said section shall be paid in case of termination of services:

Provided further that nothing in this section shall apply to the Workmen governed by Chapter V-B of the Industrial Disputes Act, 1947.

Explanation: For the removal of doubts it is hereby declared that the termination of services under this section shall not be deemed to be dismissal or removal from service within the meaning of article 311 of the Constitution or of any other relevant law providing for the dismissal or removal of employees but shall only amount to termination simpliciter, not amounting to any punishment.

8. For the purpose of enforcing the provisions of this Act, it shall be competent for the Government, the Pay and Accounts Officer, the Director of Treasuries and Accounts, the Director of State Audit, Director of Accounts of the Project Department or any Head of the Department of the Government to issue such directions as they may deem fit to their subordinates and the subordinate shall comply with such directions. where any subordinate officer is guilty of non-compliance with such directions it shall be deemed that he is guilty of misconduct for proceeding under the relevant disciplinary rules.

Power to give directions.

9. Notwithstanding anything contained in any judgment, decree or order of any court, tribunal or other authority, the claims for regular appointment of all daily wage employees and persons appointed on a temporary basis, shall stand abated and accordingly, -

Abatement of claims.

(a) no suit or other proceeding shall be instituted, maintained or continued in any court, tribunal or other authority by the daily wage or temporary appointees against the Government or any person or authority whatsoever for the regularisation of the services;

(b) no court shall enforce any decree or order directing the regularisation of the services of such persons; and

(c) all proceedings pending in any court or tribunal claiming the regularisation of services shall abate.

10. (1) No post shall be created in any office or establishment relating to a public service without the previous sanction of the competent authority.

Creation of Posts.

(2) Any appointment made to any post created in violation of sub-section (1) shall be invalid and the provisions of sections 5, 6 and 7 shall mutatis mutandis apply to such appointments.

Review

Committees.

11. (1) Within a period of one month from the date of commencement of this Act, the Government shall constitute a Committee with an officer not less in rank than a Secretary to Government as the Chairman and such number of members of such rank as they may deem fit, to review,

(a) the existing staff pattern in any office or establishment employing persons belonging to any public service keeping in view the workload of such office or establishment; and

(b) the pay scales, allowances, exgratia, bonus, pension, gratuity and other terminal benefits and perquisites applicable to the post belonging to any public service of such office or establishment (other than the teaching staff of the Universities) keeping in view the qualifications and job requirements of each such post.

(2) After undertaking review under sub-section (1) the committee shall submit a report with its recommendations to the Government for such action as may be prescribed by rules made in this behalf.

(3) The Committee shall regulate its own procedure for discharging the functions under this section.

(4) All orders and decisions of the Committee shall be authenticated by the Chairman or a member authorised by him in this behalf.

Explanation:- For the purposes of this section Secretary to Government includes a Principal Secretary or Special Secretary to Government.

12. (1) The Committee constituted under section 11 shall, while discharging the duties under this Act, have all the powers of a Civil Court while trying a suit under the Code of Civil Procedure, 1908 in respect of the following matters, namely:-

Committee to exercise the powers of the Civil Court. Central Act V of 1938.

- (a) summoning and enforcing the attendance of any person and examining him on oath;
- (b) requiring the discovery and production of any document;
- (c) receiving evidence on affidavits-
- (d) requisitioning any public record or copy thereof from any court or office; and
- (e) issuing commissions for the examination of witnesses or documents.

(2) For purposes of discharging its duties the Committee shall have the right to inspect or cause to be inspected any office or establishment referred to in sub-section (1) of section 11.

13. (1) Any person or authority who contravenes the provisions of this Act shall apart from the penalties otherwise provided for, be punishable with imprisonment for a term which shall not be less than six months and which may extend upto

Offences and punishments.

two years and also with fine which shall not be less than five thousand rupees but which may extend upto ten thousand rupees.

(2) No court shall take cognizance of an offence punishable under this section except with the previous sanction of the Government:

Penalty for abettors. 14. Whoever abets any offence punishable under this Act shall be punished with the punishment provided for in this Act for such offence.

Offences by Companies. 15. Where an offence against any of the provisions of this Act or any rule made thereunder has been committed by a Company, every person, who at the time of the offence was committed, was incharge of, and was responsible to the company for the conduct shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:

Provided that nothing contained in this sub-section shall render any such person liable to any punishment, if he proves that the offence was committed without his knowledge or that he had exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding any thing in sub-section (1) where any such offence has been committed by a company and it is proved that the offence, has been committed with the consent or connivance of, or is attributable, to any neglect on the part of, any Director, Manager, Secretary or other officer of the Company, shall be liable to be proceeded against and punished accordingly.

Explanation:- For the purpose of this section, -

(a) "Company" means a company as defined in the Companies Act, 1956 and Central Act includes a University, a firm, a society of 1956. or other association of individuals; and

(b) "Director" in relation to,-

(i) a 'firm,' means a partner in the firm;

(ii) a University, a society or other association of individuals means the person who is entrusted with the power to make appointments in the case of a University under the concerned law under which the University is established, and in other cases under the rules of the society or other association, as the case may be.

16. No suit, prosecution or other legal proceedings shall lie against any person for anything which is in good faith done or intended to be done in pursuance of this Act or the rules made thereunder. Bar of jurisdiction of Civil Courts.

17. The provisions of this Act shall have effect notwithstanding anything contained in any other law for the time being in force or any judgement, decree or order of any court, tribunal or other authority. Act to override other Laws.

18. (1) The Government may by notification, make rules for carrying out all or any of the purposes of this Act. Power to make rules.

(2) Every rule made under this Act shall immediately after it is made, be laid before the Legislative Assembly of the State, if it is in session and if it is not in session, in the session immediately following for a total period of fourteen days which may be comprised in one session or in two successive sessions, and if, before the expiration

of the session in which it is so laid or the session immediately following the Legislative Assembly agrees in making any modification in the rule or in the annulment of the rule, the rule shall, from the date on which the modification or annulment is notified, have effect only in such modified form or shall stand annulled as the case may be so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

Guidelines for
interpretation
of Act

19. The Schedule to this Act shall constitute the guidelines for the interpretation and implementation of this Act.

Repeal of
Ordinance
8 of 1993.

20. The Andhra Pradesh (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) Ordinance, 1993 is hereby repealed.

K. SATYANARAYANA MURTHY,
Secretary to Government,
Legislative Affairs,
Law Department.

THE SCHEDULE

THE STATEMENT OF OBJECTS AND REASONS TO
THE ANDHRA PRADESH [REGULATION OF
APPOINTMENT TO PUBLIC SERVICES AND
RATIONALISATION OF STAFF PATTERN AND
PAY STRUCTURE] BILL, 1993

The Constitution envisages the State to be a welfare State. The long cherished dictum of Bentham is that the State should try to maximise the good to maximum number of its citizens. State Government has to collect taxes and non-taxes from its citizens who can afford to pay so that such funds can be used for maintaining law and order which is a pre-requisite for any orderly Government and use the rest of the funds for the welfare of various sections of the society. In this process Government has to necessarily have its own employees to collect taxes and implement the welfare and developmental programmes. The cost of such Government employees is, therefore, a necessary item of expenditure of the State Government. But, the amount spent on its staff should be reasonable and should leave adequate amount for taking up welfare and developmental activities for the rest of citizens. The percentage of the employee population including their families to the total population of our State is about 10%. It may not be always possible to limit expenditure on the employees to that percentage but at the same time it should not be such that the staff's expenditure leaves very little for remaining 90% of the people.

The number of employees has been increasing at an enormous rate. The census of Government employees conducted by the State Government in 1976, 1981 and 1988 and as projected in 1993 shows that the number of employees of the Government, Universities, Institutions receiving Grant-in-Aid and Public Sector Undertakings, Local Bodies has increased from 6.78 lakhs in 1976 to 12.34 lakhs in 1993 which constituted an increase of 82%. Out of this, the employees of the

Departments of the State alone increased from 2.85 lakhs to 5.56 lakhs representing an increase of 95%. The Public Sector Undertakings grew an 128% from 1.44 lakhs to 3.28 lakhs. Among the Government employees and Local Body employees, the class IV and other categories constitute about 41%.

The expenditure particulars show that the amount spent on the salaries, allowances and pension of Government employees, Panchayat Raj employees, employees paid out of the Grant-in-Aid, amounts to a figure of Rs.4277 crores in 1993-94 salaries on the due dates. Government considers that it is not fair that people's interest should be neglected and even sacrificed by not taking up schemes just to pay salaries to its employees.

In addition to the salary and pension commitment there is a heavy debt servicing burden on the Government. The debt also has been increasing from year to year. In 1983 the total outstanding debt was Rs.2543 crores. It has now reached Rs.10970 crores during 1993-94. At present, the Government are paying as much as Rs.1012 crores for payment of interest and Rs.330 crores for repayment of principal amount every year. The total amount of non-plan items of expenditure in 1993-94 is amounting to Rs.6222 crores, which cannot be avoided. The Government are not able to complete a number of Irrigation Projects and Power Projects because of lack of funds. For the same reason productive assets like completed irrigation projects and roads are not being properly maintained resulting in wastage of assets whose replacement will cost several hundreds of crores of rupees. At present, the Government are spending 81% of the debt they receive from the Government of India, Market borrowings and all other categories of loans for repayment; which means only 19% of the total debt is being added to our resources. But it is estimated that from next year onwards the repayment will be more than the debt receipts. If the Government are caught in such a debt trap the amount available to the State Government will be limited to its own tax and non-tax revenues and the devolutions from the

Government of India. The devolutions expected from the Government of India is about Rs.1698 crores in 1993-94. Since the expenditure on establishment is already 105% of the own tax and non-tax revenues of the state, it can be seen that between this expenditure and other non-plan expenditure the Government would have exhausted the most of the resources leaving very little for welfare schemes and developmental programmes. Since no Government can allow such total neglect of welfare and developmental activities the employees of the State will not be getting salaries on time and eventually they will not be getting their full salary also.

The irregular appointments are adversely affecting the interest of several thousands of unemployed persons who have registered in the employment exchange and awaiting their turn for orders. It is also adversely affecting the interests of Scheduled Castes, Scheduled Tribes and Backward Classes who have reservation in employment since the N.M.R. appointments are not taking care of the reservation for these categories. Government have constituted District Selection Committees and some adhoc Selection Committees besides the Andhra Pradesh Public Service Commission to take up recruitment in accordance with law in Government Departments. Irregular appointments are depriving these legitimate recruiting bodies from performing their functions. Irregular appointments in excess of sanctioned strength will also result in industrial undertakings becoming unviable and eventually sick. When a unit goes sick, it results in retrenchment and even winding-up, thus, adversely affecting the interests of the existing employees who are recruited against sanctioned strength and through authorised process of selection. Similarly unauthorised appointments over and above the sanctioned strength in Government Departments would also increase the number of employees and to that extent militate against the Government looking after the existing employees who have been recruited through proper channel. The Act will, therefore, protect the interests of

candidates in Employment Exchanges, reserved categories, the existing employees who were recruited through proper channel and the legitimate functions of the recruiting agencies.

From the above, it can be seen that the financial position of the State arising out of excessive expenditure on staff is so alarming that it cannot be tackled by ordinary administrative actions and instructions. It is, therefore, thought that a time has come when we have to provide for deterrent action for illegal and irregular appointments by enacting a law. It has accordingly been decided to enact a law to achieve the following objects, namely:-

(a) totally banning such appointments in the institutions covered by legislation;

(b) imposing stringent penalties for making appointments by public servants on violation of the law,

(c) to protect public servants from being held for contempt for non-compliance of the orders of Tribunal or High Court and also for abatement of pending cases claiming regularisation of services which are already filed before the courts of law by making a suitable provision therefor; and

(d) to protect the interests of candidates registered with Employment Exchange, the reservation rights of Scheduled Castes, Scheduled Tribes and Backward Classes, the rights of the existing employees who are recruited through proper channel and the functions of Andhra Pradesh Public Service Commission, District Selection Committees and other Selection Committees constituted by the Government.

The legislation will prevent further deterioration of finances of the State and at the same time conserve the resources for the welfare and developmental activities.

As the Legislative Assembly was not then in session having been prorogued and as it was decided to give effect to the above decision immediately the Andhra Pradesh (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) Ordinance, 1993 (Andhra Pradesh Ordinance 8 of 1993) was promulgated by the Governor on th 24th November, 1993.

This Bill seeks to give effect to the above objectives.

K. SATYANARAYANA MURTHY,
Secretary to Government,
Legislative Affairs,
Law Department.

**THE ANDHRA PRADESH (REGULATION OF
APPOINTMENTS TO PUBLIC SERVICES AND
RATIONALISATION OF STAFF PATTERN AND
PAY STRUCTURE) (AMENDMENT) ACT, 1997.**

ACT No. 16 OF 1997*

[2nd May, 1997.]

An Act to amend the Andhra Pradesh (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) Act, 1994.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-eighth Year of the Republic of India, as follows:-

*Received the assent of the Governor on 29th April, 1997. For Statement of the Objects and Reasons. Please see the A.P. Gazette Part IV-A Extraordinary dated 11th March, 1997 at P-4.

- Short title
and commen-
cement.

1. (1) This Act may be called the Andhra Pradesh (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) (Amendment) Act, 1997.

(2) It shall be deemed to have come into force with effect from the 28th October, 1996.

Amendment
of section 4.
Act 2 of
1994.

2. In the Andhra Pradesh (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) Act, 1994, in section 4,

(i) section 4 shall be renumbered as sub-section (1) thereof;

(ii) the Explanation thereunder shall be omitted;

(iii) after sub-section (1) as so renumbered, the following shall be added, namely:-

"(2) Nothing in sub-section (1) shall apply,-

(a) to the compassionate appointments made in favour of a son or a daughter or spouse of any person employed in public service who dies in harness or who retires from service on medical grounds, in accordance with the relevant orders issued from time to time;

(b) to the appointments made in favour of a son or a daughter or spouse of any person killed in extremist violence, or in police firing who is not accused of an offence, in accordance with the relevant orders issued from time to time."

3. The Andhra Pradesh (Regulation of Repeal of Appointments to Public Services and Ordinances Rationalisation of Staff Pattern and Pay 24 of 1996 Structure) (Amendment) Ordinance, 1996 and 5 of and the Andhra Pradesh (Regulation of 1997. Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) (Amendment) Ordinance, 1997 are hereby repealed.

G. BHAVANI PRASAD,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.

ACT No. 3 OF 1998.

* [3rd January, 1998.]

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH (REGULATION OF APPOINTMENTS TO PUBLIC SERVICES AND RATIONALISATION OF STAFF PATTERN AND PAY STRUCTURE) ACT, 1994.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-eighth Year of the Republic of India, as follows:-

*[Received the assent of the Governor on the 01-01-1998. For statement of object and reasons please see the Andhra Pradesh Gazette, Part-IV-A, Extraordinary dated 21-11-1997 at Page 4-5.]

Short title
and
commencement.

1. (1) This Act may be called the Andhra Pradesh (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) (Amendment) Act, 1998.

(2) It shall come into force at once.

Amendment
of section
4., Act 2
of 1994.

2. In the Andhra Pradesh (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) Act, 1994, (hereinafter referred to as the principal Act), in section 4, in sub-section (2), after clause (b), the following shall be added, namely:-

"(c) to the appointments made in favour of members of Scheduled Castes or Scheduled Tribes, who or whose parents or spouse are subjected to atrocities, in accordance with the relevant orders issued from time to time."

Amendment
of
section 7

3. In section 7 of the principal Act;-

(a) in the opening paragraph for the expression, "Section 3 and", the expression, "Section 3 and no person who" shall be substituted;

(b) in the first proviso, for the words "provided that," the words "provided also that" and in the second proviso, for the words "provided further that", the words "provided also that" shall respectively be substituted;

(c) after the opening paragraph and before the first proviso so amended, the following provisions shall be inserted, namely:

"Provided that the services of a person, who worked on daily wage/NMR/ Consolidated pay/Contingent worker on full time basis continuously for a minimum period of five years and is continuing as such on the date of the commencement of the Act shall be regularised in accordance with the scheme formulated in G.O.Ms.No.212, Finance & Planning (FW.PC.III) Department, dated the 22nd April, 1994:

Provided further that the services of a person who worked on part-time basis continuously for a minimum period of ten years and is continuing as such on the date of the commencement of this Act shall be regularised in accordance with the scheme formulated in G.O.(P). 112, Finance & Planning (FW.PC.III) Department, dated the 23rd July, 1997."

K. M. NAGABHUSHANA RAO,
Secretary to Government,
Legislative Affairs & Justice (I/c),
Law Department.

ACT No. 27 OF 1998.

*[15th August, 1998.]

AN ACT FURTHER TO AMEND THE ANDHRA
PRADESH (REGULATION OF APPOINTMENTS
TO PUBLIC SERVICES AND RATIONALISATION
OF STAFF PATTERN AND PAY STRUCTURE)
ACT, 1994.

Whereas, according to the provisions
of the Andhra Pradesh (Regulation of
Appointments to Public Services and
Rationalisation of Staff Pattern and Pay
Structure) Act, 1994 and in accordance
with the scheme formulated in the orders,

*[Received the assent of the Governor on the 15-08-1998.
For statement of object and reasons please see the Andhra
Pradesh Gazette, Part-IV-A, Extraordinary dated 21-07-1998
at Page 6-7.]

issued by the Government in G.O.Ms.No.212, Finance & Planning (FW.PC.III) Department dated the 22nd April, 1994, the services of a person who worked on daily wage/NMR/Consolidated pay/Contingent worker on full time basis and also continuing as such as on the 25th November, 1993, the date on which the aforesaid Act has come into force shall be regularised;

And Whereass, in various judgments rendered by the different courts, the orders issued by the Government in G.O.Ms.No. 212, Finance & Planning (FW.PC.III) Department, dated the 22nd day of April, 1994 have been interpreted, that the completion of five years of service as on 25th November, 1993 shall mean that as and when any employee completes five years of service; and that the first proviso under Section 7 of the said Act have also been interpreted to mean as two separate and independent conditionalities;

And Whereas, the said interpretation is contrary to the intendment and the policy of the Government;

And Whereas, the Government felt it necessary to remove the ambiguity found in the said proviso to section 7 of the said Act;

And Whereas, it is considered necessary to extend the benefit of public service to a person in pursuance of an assurance made on the floor of the Legislative Assembly of the State;

And Whereas, it is also considered necessary that brother or sister of an unmarried person who is killed in extremist

violence or in police firing who is not an accused of an offence also need to be provided suitable employment in the Government service;

And Whereas, it is also considered necessary to exclude from the purview of the "public service" such of the institutions which are not receiving funds or grants towards salaries of its employees from the State Government.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-ninth Year of the Republic of India as follows:

1. (1) This Act may be called the Short title
Andhra Pradesh (Regulation of Appointments, and commen-
to Public Services and Rationalisation cement.
of Staff Pattern and Pay Structure)
(Second Amendment) Act, 1998.

(2) Sub-section(1) of section 3 shall be deemed to have come into force on the 28th October, 1996 and the remaining provisions shall come into force at once.

2. In the Andhra Pradesh (Regulation Amendment
of Appointments to Public Services and of section
Rationalisation of Staff Pattern and Pay 2, Act 2
Structure) Act, 1994 (hereinafter referred of 1994.
to as the principal Act), in section 2,
in clause(vi) to sub-clause(e), the
following proviso shall be added, namely:-

"Provided that the services in any such body or society as specified in sub-clause(e), which is not receiving any funds or grants towards salaries of its employees from the State Government shall not be deemed to be 'public service' for the purposes of this Act".

Amendment of section 4. 3. In section 4 of the principal Act, in sub-section(2),-

(1) in clause(b), for the words "in favour of a son or a daughter or spouse of any person", the words "in favour of a son or a daughter or spouse of any married person or a brother or a sister of any unmarried person", shall be substituted;

(2) after clause(c), the following new clause shall be added, namely:-

"(d) to any suitable appointment: to be made in compliance with assurance bearing number 2488/X/96, Assembly Secretariat dated 10th September, 1996 made on the floor of the Legislative Assembly of the State."

Amendment of section 7. 4. In section 7 of the principal Act for the first proviso, the following proviso shall be substituted, namely:-

"Provided that the services of those persons continuing as on the 25th November, 1993 having completed a continuous minimum period of five years of service on or before 25th November, 1993 either on daily wage, or nominal muster roll, or consolidated pay or as a contingent worker on full time basis, shall be regularised in substantive vacancies, if they were otherwise qualified fulfilling the other conditions stipulated in the scheme formulated in G.O.Ms.No. 212, Finance and Planning (FW.PC.III) Department dated the 22nd April, 1994".

Insertion of new section 7A. 5. After section 7 of the principal Act, the following new section shall be inserted, namely:-

"Abatement
of Claims.

7A(1) Notwithstanding any Government order, judgement, decree or order of any Court, Tribunal or other authority, no person shall claim for regularisation of service under the first proviso to section 7 as it was incorporated by the Andhra Pradesh (Regulation of Appointments to Public Services and Rationalisation Act 3 of Staff Pattern and Pay Structure) 1998. (Amendment) Act, 1998.

(2) No suit or other proceedings shall be maintained or continued in any Court, Tribunal or other authority against the Government or any person or other authority whatsoever for regularisation of services and all such pending proceedings shall abate forthwith;

(3) No Court shall enforce any decree or order directing the Government or any person or other authority whatsoever for regularisation of services."

G. BHAVANI PRASAD,
Secretary to Government,
Legislative Affairs & Justice.

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.**

The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 30th July, 2004 and the said assent is hereby first published on the 2nd August, 2004 in the Andhra Pradesh Gazette for general information.

ACT No. 5 OF 2004

**AN ACT FURTHER TO AMEND THE ANDHRA
PRADESH (REGULATION OF APPOINTMENTS TO
PUBLIC SERVICES AND RATIONALISATION OF
STAFF PATTERN AND PAY STRUCTURE) ACT, 1994.**

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty-fifth Year of the Republic of India as follows:

**Short
title.**

1. This Act may be called the Andhra Pradesh (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) (Amendment) Act, 2004.

**Amend-
ment of
section 2,
Act 2 of
1994.**

2. In the Andhra Pradesh (Regulation of Appointments to Public services and Rationalisation of Staff Pattern and Pay Structure) Act, 1994, in section 2, for clause (vi), the following shall be and shall be deemed always to have been substituted from the date the said Act was enacted, namely:-

"(vi) Public Services for the purposes of this Act" means, services in any office or establishment of:-

(a) the Government ;

(b) a local authority ;

(c) a Corporation or undertaking wholly owned or controlled by the State Government;

(d) a body established under any law made by the Legislature of the State whether incorporated or not; including a University;

**Act 7 of
1964.**

(e) a Co-operative Society registered under the Andhra Pradesh Co-operative Societies Act, 1964; and

(f) any other body established by the State Government or by a Society, other than the Society specified under sub-clause (e), registered under any law relating to the registration of societies for the time being in force, and receiving funds from the State Government either fully or partly for its maintenance or any educational institution whether registered or not but receiving aid from the Government."

3. (1) Notwithstanding any orders issued by the Government or any authority, or any Judgment, decree or order of any Court, or Tribunal, no person shall claim for the appointment or continuance in service under the proviso to sub-clause (e) of clause (vi) of section 2 of the Andhra Pradesh (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) Act, 1994, as incorporated by the Andhra Pradesh (Regulation of Appointment to Public Services and Rationalisation of Staff Pattern and Pay Structure) (Second Amendment) Act, 1998, which proviso shall be deemed to have been repealed from the date from which the Andhra Pradesh (Regulation of Appointment to Public Services and Rationalisation of Staff Pattern and Pay Structure) (Second Amendment) Act, 1998 came into force.

**Abate-
ment of
Claims**

**Act 27 of
1998**

**Act 27 of
1998**

(2) No suit or other proceedings shall be maintained or continued in any court, Tribunal or other authority against the Government or any person or other authority whatsoever to secure the appointment or continuance of any person in service on the basis of the proviso to sub-clause (e) of clause (vi) of section 2 and all such pending proceedings shall abate forthwith;

(3) No court shall enforce any decree or order directing the Government or any person or other authority whatsoever to appoint or to continue any person in the service of any co-operative society on the basis of proviso to sub-clause (e) of clause (vi) of section 2 which ceased to be in force by the Andhra Pradesh (Regulation of Appointment to Public Services and Rationalisation of Staff Pattern and Pay Structure) (Amendment) Act, 2004.

**Repeal of
Ordi-
nance 11
of 2003.**

4. The Andhra Pradesh (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) (Amendment) Ordinance, 2003 is hereby repealed.

G.V. SEETHAPATHY,
Secretary to Government,
Legislative Affairs & Justice (FAC),
Law Department.

STATEMENT OF OBJECTS AND REASONS

The Andhra Pradesh (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) Act, 1994 (Act 2 of 1994) was enacted for the purpose of regulating the appointments and prohibit irregular appointments in the public services as defined in clause (vi) of sub-section (1) of section 2 of the Act.

By the Andhra Pradesh (Regulation of Appointments to Public Services and Rationalisation of Staff Patten and Pay Structure) (Amendment) Act, 1998 (Act 27 of 1998), clause (e) of sub-section (1) of section 2 has been amended so as to exempt from the purview of the public services if the services in any such body or society as specified in sub-clause (e) which is not receiving any funds or grants towards salaries of its employees from the State Government.

Keeping in view of the aforesaid exempted provision of law, the employees of Primary Agriculture Co-operative Societies and Primary Agricultural co-operative Credit Societies have filed a writ petition before the Hon'ble High Court of Andhra Pradesh claiming regularization of their services in the respective institutions.

The High Court of Andhra Pradesh in its orders dated 6-11-2003 in W.P. No. 7198/2003 and batch held that the amendment made to proviso to sub-clause (e) to clause (vi) to section 2 of the said Act is not applicable to the institutions who are not receiving any grant towards salaries of its employees. Therefore, by invoking the said provisions of law the aforesaid employees cannot be terminated from the services.

To overcome the aforesaid difficulty, the Government have decided to amend section 2 (vi) of the Act suitably with retrospective effect from 25th November, 1993, the date on which the Andhra Pradesh (Regulation of

Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) Act, 1994 (Act 2 of 1994) has come into force.

As the Legislative Assembly of the State was not in session and has been dissolved and it has been felt necessary to give effect to the above decision immediately the Andhra Pradesh (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) (Amendment) Ordinance, 2003 (A.P. Ordinance 11 of 2003) was promulgated by the Governor on the 29th December 2003.

The Bill seeks to replace the said ordinance.

K. ROSAIAH,
Minister for Finance,
Planning & Legislative Affairs.

Registered No. HSE/49

[Price : Rs. 0-30 Paise.



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THE ANDHRA PRADESH GAZETTE

PART IV-B EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 5] HYDERABAD, WEDNESDAY, MARCH 4, 2009

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.**

The following Act of the Andhra Pradesh Legislature, received the assent of the Governor on the 2nd March, 2009 and the said assent is hereby first published on the 4th March, 2009 in the Andhra Pradesh Gazette for general information.

ACT No. 5 OF 2009.

**AN ACT FURTHER TO AMEND THE ANDHRA PRADESH
(REGULATION OF APPOINTMENTS TO PUBLIC
SERVICES AND RATIONALISATION OF STAFF
PATTERN AND PAY STRUCTURE) ACT, 1994.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixtieth Year of the Republic of India as follows:—

[1]

A. 404

**Short
title
and
Commencement.**

1. (1) This Act may be called the Andhra Pradesh (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) (Amendment) Act, 2009.

(2) clause (ii) of section 2 shall be deemed to have come into force with effect from 25th January, 2005 and the remaining section shall come into force at once..

Amendment of section 4. Act No. 2 of 1994.

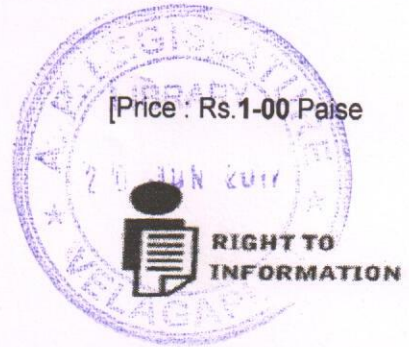
2. In the Andhra Pradesh (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) Act, 1994, in section 4,—

(i) in sub-section (1), for clause (c), the following clause shall be substituted namely :-

“(c) from the candidates having the requisite qualification either sponsored by the Employment Exchange or applied in response to the wide publicity of vacancy position through Daily News Paper having wider circulation or Employment News Bulletin and also display on the Office Notice Boards or announcement through Radio or Television in other cases where recruitment otherwise than in accordance with clauses (a) and (b) is permissible.”.

(ii) in sub-section (2), for clause (b), the following clause shall be substituted namely:-

“(b) to the appointments made in favour of a son or daughter or spouse or a grand son (son's son) or a grand daughter (son's daughter) or a grand son (dependent daughter's son) or a grand daughter (dependent daughter's daughter) of any married person or a brother or a sister or parent of any unmarried person killed or totally incapacitated in extremist violence or in police firing or bomb-blast or in



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PUBLISHED BY AUTHORITY

No. 17] AMARAVATI, THURSDAY, JUNE 15, 2017.

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.,**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 13th June, 2017 and the said assent is hereby first published on the 15th June, 2017 in the Andhra Pradesh Gazette for general information :-

ACT No. 17 of 2017

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH (REGULATION OF APPOINTMENTS TO PUBLIC SERVICES AND RATIONALISATION OF STAFF PATTERN AND PAY STRUCTURE) ACT, 1994.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-eighth Year of the Republic of India as follows :-

1. (1) This Act may be called the Andhra Pradesh (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) (Amendment) Act, 2017.
- (2) It shall come into force with immediate effect.

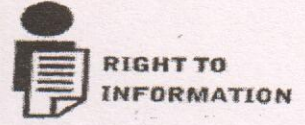
Short title and Commencement.

2. In the Andhra Pradesh (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) Act, 1994, in section 4, in sub-section (2) after clause (d), the following clause shall be added, namely, -

Amendment of Section 4. A.P. Act No. 2 of 1994.

“(e) to any appointment to be made in compliance with the decision of Council of Ministers vide resolution CR No. 708(1)/2016, dated the 22nd August, 2016.”

M. SRIHARI BABU,
*Secretary to Government (I/c),
Law Department.*



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PUBLISHED BY AUTHORITY

No.9] AMARAVATI, TUESDAY, JANUARY 9, 2018.

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.,**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 4th January, 2018 and the said assent is hereby first published on the 9th January, 2018 in the Andhra Pradesh Gazette for general information :-

ACT No. 9 of 2018

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH (REGULATION OF APPOINTMENTS TO PUBLIC SERVICES AND RATIONALISATION OF STAFF PATTERN AND PAY STRUCTURE) ACT, 1994.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-eighth Year of the Republic of India as follows:-

1.(1) This Act may be called the Andhra Pradesh (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) (Second Amendment) Act, 2017. Short title and commencement.

(2) It shall come into force with immediate effect.

2. In the Andhra Pradesh (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) Act, 1994, in section 4, in sub-section (2) after clause (e), the following clause shall be added, namely,- Amendment of Section 4, Act No. 2 of 1994.

“(f) to any appointment to be made in compliance with the decision of Council of Ministers vide resolution CR No.459-2/2017, dated the 1st November, 2017.”

DUPPALA VENKATARAMANA,
Secretary to Government,
Legal and Legislative Affairs & Justice,
Law Department.

communal violence irrespective of the age of the killed who is not accused of an offence, made in accordance with the relevant orders issued from time to time.

Explanation:- “totally incapacitated” means certified as such by the Medical Board.”.

R. RAMA CHANDRA REDDY,
Secretary to Government,
Legislative Affairs & Justice
Law Department.



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THE ANDHRA PRADESH GAZETTE
PART IV-A EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 18] AMARAVATI, FRIDAY, 28th OCTOBER, 2022.

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.,

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 22nd October, 2022 and the said assent is hereby first published on the 28th October, 2022 in the Andhra Pradesh Gazette for general information :

ACT No.18 of 2022.

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH (REGULATION OF APPOINTMENTS TO PUBLIC SERVICES AND RATIONALISATION OF STAFF PATTERN AND PAY STRUCTURE) ACT, 1994.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy-third Year of the Republic of India as follows :-

1. (1) This Act may be called the Andhra Pradesh (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) (Amendment) Act, 2022.

Short title and commencement.

(2) It shall come into force with immediate effect.

2. In the Andhra Pradesh (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) Act, 1994, in section 4, in sub-section (2), after clause (f), the following clause shall be added, namely,-

Amendment of Section 4.

Act No.2 of 1994.

“(g) to any appointment to be made in compliance with the decision of Council of Ministers vide resolution CR No.60/ 2022, dated the 7th March 2022.”

G. SATYA PRABHAKARA RAO,
Secretary to Government,
Legal and Legislative Affairs & Justice,
Law Department.

Registered No. HSE/49.

[Price : Rs.2.00 Paise



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THE ANDHRA PRADESH GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 34] AMARAVATI, FRIDAY, 27th OCTOBER 2023.

**ANDHRA PRADESH ACTS, ORDINANCES AND
 REGULATIONS Etc.,**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 18th October, 2023 and the said assent is hereby first published on the 27th October, 2023 in the Andhra Pradesh Gazette for general information :

ACT No. 34 of 2023.

**AN ACT FURTHER TO AMEND THE ANDHRA PRADESH
 (REGULATION OF APPOINTMENTS TO PUBLIC SERVICES AND
 RATIONALISATION OF STAFF PATTERN AND PAY STRUCTURE) ACT,
 1994.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy-fourth Year of the Republic of India as follows:-

1. (1) This Act may be called the Andhra Pradesh (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) (Amendment) Act, 2023.

Short title and commencement.

(2) It shall come into force with immediate effect.

2. In the Andhra Pradesh (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) Act, 1994, in section 4, in sub-section (2) after clause (g) the following clause shall be added, namely,-

Amendment of section 4.
 Act No. 2 of 1994.

“(h) to any appointment to be made in compliance with the decision of Council of Ministers vide resolution CR No. 141 / 2023, dated the 7th June, 2023.”.



G. SATYA PRABHAKARA RAO,

Secretary to Government,
Legal and Legislative Affairs & Justice,
Law Department.

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PUBLISHED BY AUTHORITY

AMARAVATI, FRIDAY, 27th OCTOBER, 2023. No. 341

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 18th October, 2023 and the said assent is hereby first published on the 27th October, 2023 in the Andhra Pradesh Gazette for general information.

ACT No. 34 of 2023.

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH (REGULATION OF APPOINTMENTS TO PUBLIC SERVICES AND RATIONALISATION OF STAFF PATTERN AND PAY STRUCTURE) ACT, 1984.

Enacted by the Legislature of the State of Andhra Pradesh in the Seventy-fourth Year of the Republic of India as follows:

1. (1) This Act may be called the Andhra Pradesh (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) Amendment Act, 2023.

(2) It shall come into force with immediate effect.

2. In the Andhra Pradesh (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) Act, 1984, in section 4, in sub-section (2) after clause (g) the following clause shall be added, namely:



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PUBLISHED BY AUTHORITY

No. 7 | AMARAVATI, WEDNESDAY, 6th MARCH, 2024.

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.,**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 5th March, 2024 and the said assent is hereby first published on the 6th March, 2024 in the Andhra Pradesh Gazette for general information :

ACT No. 7 of 2024

**AN ACT FURTHER TO AMEND THE ANDHRA PRADESH
(REGULATION OF APPOINTMENTS TO PUBLIC SERVICES
AND RATIONALIZATION OF STAFF PATTERN AND PAY
STRUCTURE) ACT, 1994.**

Be it enacted by the legislature of the State of Andhra Pradesh in the Seventy-Fifth Year of Republic of India as follows:-

1. This Act may be called as the Andhra Pradesh (Regulation of Appointments to Public Services and Rationalization of Staff Pattern and Pay Structure) (Amendment) Act, 2024.
2. Clause (i) of Section 2 shall be deemed to have come into force w.e.f. 25-11-1993, being the date of coming to force of the Andhra Pradesh Ordinance 8 of 1993 since replaced by Act 2 of 1994.
3. Clause (ii) of Section 2 shall be deemed to have come into force w.e.f. 01-09-2004 the date of introduction of the National Pension System introduced by the Union of India as adopted by the Government of Andhra Pradesh.

Short title and commencement.

4. the remaining clauses (iii) and (iv) of Section 2, shall come into force on such date as the State Government may, by notification, appoint.

insertion of new sections 7B, 7C, 7D and 7E.

Act No.2 of 1994.

2. In the Andhra Pradesh (Regulation of Appointments to Public Services and Rationalization of Staff Pattern and Pay Structure) Act, 1994, after Section 7A, the following new sections shall be inserted, namely,-

(i) **“7B. Commencement of qualifying service for pension of regularised persons:** Notwithstanding anything to the contrary in any law for the time being in force, including the Andhra Pradesh Revised Pension Rules, 1980, the qualifying service for pension of persons regularised in service, in pursuance of Act 2 of 1994, shall commence only with effect from the date of regularisation of such service.”

(ii) **“7C. Applicability of pension system:** The persons whose services are regularised on or after 01-09-2004, shall be eligible to avail pensionary benefits only under the National Pension System as adopted by the Government and as amended from time to time, or any other pension system brought into effect by the Government.”

(iii) **“7D. Protection of action:**

(a) The pensions disbursed to persons, reckoning the qualifying service from a date earlier to the date of regularisation, whether in pursuance of an order of a Court, Tribunal or otherwise, which has attained finality shall be continued and no amounts shall be recovered.

Provided that where such pensions are fixed subject to result of Special Leave Petitions and Writ Appeals, the same would be governed by the provisions of this Act.

(b) The persons who are rendered eligible to pensions calculated under Andhra Pradesh Revised Pension Rules, 1980, even though regularised after 01.09.2004 in pursuance of an order of a court, tribunal or otherwise which have attained finality shall be continued and not be recovered.

Provided that where such pensions are fixed subject to result of Special Leave Petitions and Writ Appeals, the same would be governed by the provisions of this Amending Act.

(iv) 7E. Notwithstanding anything contained in any judgment, decree or order of any court, tribunal or other authority, the claims for pensions contrary to Sections 7B & 7C hereinabove shall stand abated and accordingly:

(a) No suit or proceedings or other proceedings shall be instituted, maintained or continued in any court or tribunal or other authority by persons who are working as full time NMR, daily wage or consolidated pay or part time employee against the Government for pensions otherwise than in accordance with Sections 7B & 7C as substituted under this Act.

(b) No court shall enforce any judgment or decree directing grant of pensions otherwise than in accordance with Sections 7B & 7C. All proceedings pending in court or tribunal claiming pension otherwise than in accordance with hereinabove prescribed shall abate.

G. SATYA PRABHAKARA RAO,
Secretary to Government,
Legal and Legislative Affairs & Justice,
Law Department.



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THE ANDHRA PRADESH GAZETTE

PART IV-B EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 27] AMARAVATI, FRIDAY, 31th OCTOBER, 2025.

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.,

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 27th October, 2025 and the said assent is hereby first published on the 31st October, 2025 in the Andhra Pradesh Gazette for general information :

ACT No. 27 of 2025

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH (REGULATION OF APPOINTMENTS TO PUBLIC SERVICES AND RATIONALISATION OF STAFF PATTERN AND PAY STRUCTURE) ACT, 1994.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy-sixth Year of the Republic of India as follows : -

- (1) This Act may be called the Andhra Pradesh (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) (Amendment) Act, 2025.

(2) It shall come into force with immediate effect.
- In the Andhra Pradesh (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) Act, 1994, in sub-section (2) of section 4, after clause (h) the following clause shall be added, namely,-

“(i) to any appointment to be made in compliance with the decision of Council of Ministers vide Council Resolution No.210/2025, dated the 24th June, 2025.”.

GOTTAPU PRATIBHA DEVI,
Secretary to Government,
Legal and Legislative Affairs & Justice,
Law Department.

STATEMENT OF OBJECTS AND REASONS

Sri Saketh Sai Myneni, International Tennis Player, won a Gold Medal in Mixed Doubles and a Silver Medal in Men's Doubles in the Asian Games held at Incheon, South Korea, in 2014. He further secured two Gold Medals and two Silver Medals in the South Asian Games held in 2016 and 2019. In total, he has won 15 International Challenger Titles and 28 International Future Titles and was conferred with the Arjuna Award in 2017.

In recognition of his outstanding contribution to the field of sports, bringing laurels to the Country as well as to the State of Andhra Pradesh, it has been proposed to appoint him as Deputy Collector under Group-I Services in the Revenue Department under the Sports Category.

Accordingly, the Council of Ministers, vide Resolution C.R.No.210/2025, dated 24.06.2025, resolved to provide employment to him in the post of Deputy Collector (Group-I Services) in appreciation of his exemplary performance.

However, the provisions of the Andhra Pradesh (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) Act, 1994 (Act No. 2 of 1994) prohibit recruitment to any post in public service except in the manner prescribed under clauses (a) to (c) of sub-section (1) of Section 4, i.e., through the Public Service Commission, Selection Committee, or Employment Exchange.

Therefore, in order to give effect to the above Council Resolution, the Government has decided to suitably amend in sub-section (2) of Section 4 of the said Act.

GOTTAPU PRATIBHA DEVI,
Secretary to Government,
Legal and Legislative Affairs & Justice,
Law Department.